

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 264 of 2011

(Arising out of Order-in-Appeal No. 09/KOL-V/2011 dated 25.01.2011 passed by Commissioner of Central Excise, (Appeal –I), Kolkata)

M/s Thermowel Industries

Akra Station Road, PO-Jalkhura, Maheshtala.
Dist-24 Parganas, Kolkata-700141

Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V

180, Shantipally, Rajdanga Main Road, Kolkata-700017.

Respondent

APPEARANCE :

None for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.R.MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.75694/2024

DATE OF HEARING/ DECISION : 15.04.2024

Per R.MURALIDHAR:

This Appeal has been filed in the year 2011. The Appellant has not been attending the hearing granted from time to time. It is seen from the record that even the hearing notices have been returned by the Postal Authorities.

2. This shows that the Appellant is either not receiving the notice deliberately in the address given in the Appeal papers or they have shifted out of this address without giving details of their present address .

3. Therefore, it seems that the Appellant is not interested in pursuing their Appeal. Hence, the Appeal is dismissed for non prosecution.

(Pronounced in the open court)

**(R.MURALIDHAR)
Member (Judicial)**

**(RAJEEV TANDON)
Member(Technical)**